

Small positive growth may not be ruled out in FY21: Rangarajan

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New Delhi, September 6

A SMALL POSITIVE economic growth in 2020-21 may not be ruled out as sectors like agriculture and essential goods and services were fully operational in the first quarter despite coronavirus-induced lockdown, according to a paper co-authored by former RBI governor C Rangarajan.

Rangarajan and India EY India chief policy advisor DK Srivastava in a paper titled 'India's Growth Prospects and Policy Options: Emerging from the Pandemic's Shadow' stated that the story of the Indian economy as it unfolds under the impact of COVID-19 is disquieting.



The paper noted that although many national and international agencies have projected a sharp contraction in the GDP in 2020-21, ranging from World Bank's projection of 3.2% to SBI's 6.8%, there are reasons to believe that the outcome may be better than these strong contractionary prospects.

"We may note that some key sectors like agriculture and related sectors, public administration, defence services and other services may perform normally or better than normal given the demand for health services," the papers said. Further, the paper pointed out that goods and services categorised as essential goods and services in other sectors, technically called 'permitted goods and services', together with agriculture and public administration, defence and other services, may have a weight in the range of 40-50% of total output.

"These were fully operational even in the first quarter of 2020-21. Thus, nearly half of the economy may perform normally or better than normal over the full 2020-21," it said. India's economy has suffered its worst slump on record in April-June quarter of 2020-21, with the gross domestic product (GDP) contracting by 23.9% as the coronavirus-related lockdowns weighed on the already-declining consumer demand and investment.

Delhi's peak power demand up by 50% since lockdown easing

THE PEAK POWER demand of Delhi has increased by over 50% with resumption of normal activities following the easing of lockdown restrictions, discom officials said. PTI

IM+ CAPITALS LIMITED	
Registered Office: 817, Antriksh Bhawan, Kasturba Gandhi Marg, New Delhi, Delhi - 110001, India, CIN: L74140DL1991PLC340407 Phone: 011 42838332, Email Id: imcapitalslimited@gmail.com Website: www.imcapitals.com	
Recommendations of the Committee of Independent Directors (constituted by the Board of Directors of IM+ Capitals Limited, hereinafter referred to as "IDC") on the Open Offer ("Offer") made by Mr. Rakesh Kumar Singhal ("Acquirer 1"), Mr. Vishal Singhal ("Acquirer 2") and Tirupati Containers Pvt Ltd ("Acquirer 3") (hereinafter collectively called "Acquirers") along with Mrs. Kusum Singhal ("PAC 1") and Ms. Tanya Singhal ("PAC 2") (hereinafter collectively called "PAC") to the Public Shareholders of IM+ Capitals Limited ("Target Company" or "TC") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("Takeover Regulations").	
Date	September 05, 2020
Name of the Target Company (TC)	IM+ Capitals Limited
Details of the Offer pertaining to the TC	Offer is being made by the Acquirers and PACs for the acquisition of upto 9,10,415 fully paid-up equity shares of face value Rs. 10/- each, ("Offer Shares") representing 26.00% of the total equity and voting share capital of the TC at a price of Rs. 25.00 (Rupees Twenty-Five only) per Equity Share (the "Offer Price"), payable in cash in terms of Regulation 3(1) and Regulation 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. Public Announcement dated June 05, 2020 ("the PA"), the Detailed Public Statement dated June 11, 2020 ("the DPS"), Draft Letter of Offer dated June 19, 2020 ("the DLOF") and the Letter of Offer dated September 02, 2020 ("the LoF") (PA, DPS, DLOF and LoF collectively referred to as Offer Documents) issued by Khambatta Securities Limited, the Manager to the Open Offer ("the Manager") on behalf of the Acquirers and PACs.
Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer	Acquirers 1. Mr. Rakesh Kumar Singhal ("Acquirer 1") 2. Mr. Vishal Singhal ("Acquirer 2") and 3. Tirupati Containers Pvt Ltd ("Acquirer 3") PACs 1. Mrs. Kusum Singhal ("PAC 1") and 2. Ms. Tanya Singhal ("PAC 2")
Name of the Manager to the Offer	Khambatta Securities Limited C-42, South Extension Part-II, New Delhi - 110049, India Tel: 011 4164 5051 Email: vinay@khambattasecurities.com Website: www.khambattasecurities.com Contact Person: Mr. Vipin Aggarwal and Mr. Vinay Pareek SEBI Registration No.: INM 000011914
Members of the Committee of Independent Directors (IDC)	1. Mr. Rahul Chaudhary (Chairperson of the Committee) 2. Mr. Akshay Parmar (Member of the Committee)
IDC Member's relationship with the TC (Director, Equity Shares owned, any other contact/relationship), if any	IDC members are Independent Directors on the Board of the TC. None of the IDC members hold any equity shares or other securities or has entered into any other contract/relationship with the TC except as directors on the board of the TC and as chairperson/member of the Board Committees.
Trading in the Equity Shares/other Securities of the TC by IDC Members	None of the IDC members has traded in Equity Shares/other securities of the TC during the period of 12 months prior to the date of Public Announcement dated 05 June 2020 and till the date of this recommendation.
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, any other contact/relationship), if any	None of the IDC members: i) is a director of the Acquirer or PACs; ii) holds any equity/other securities in the Acquirer or PACs or; iii) has any other contracts/relationship with the Acquirer or PACs.
Trading in the Equity Shares/other securities Shares of Acquirer by IDC Members	None of the members of the IDC has traded in Equity Shares/other securities of Acquirer 3 during the period of 12 months prior to the date of Public Announcement dated 05 June 2020 and till the date of this recommendation.
Recommendation on the Open Offer, as to whether the offer is fair and reasonable	The IDC believes that the Offer is in compliance with the requirements of the Takeover Regulations and is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision. IDC has perused the PA, DPS, DLOF, LoF issued in relation to the Open Offer by the Manager to the Offer on behalf of the Acquirers & PACs, and particularly noted the following, while making the recommendation: i) the equity shares of the Target Company are frequently traded in terms of Regulation 2(1)(i) of the Takeover Regulations. ii) the volume weighted average market price per Equity Shares for a period of 60 (sixty) trading days immediately preceding the date of the PA as traded on the BSE Limited ("BSE") during such period and such shares being frequently traded is Rs. 21.31. iii) the volume-weighted average price paid or payable for any acquisition, whether by the Acquirers or by PACs, during the fifty-two weeks immediately preceding the date of the PA is Rs. 22.34. iv) the highest price paid or payable for any acquisition, whether by the Acquirers or by PAC, during the twenty-six weeks immediately preceding the date of the PA is Rs. 22.90. v) the highest negotiable price per Equity Share of the Target Company for any acquisition under an agreement attracting the obligation to make of PA of an Open Offer i.e. the price per share under the Share Purchase Agreement is Rs. 25.00. Based on the above, the IDC is of an opinion that the Offer Price of Rs. 25.00 per Equity Shares is in compliance with the SEBI (SAST) Regulations and hence is fair and reasonable. The Public shareholders of the Target Company are, however, advised to independently evaluate the open offer and take informed decision whether or not to tender their shares in the Open offer. The statement of recommendations will also be available on the website of the Target Company at www.imcapitals.com.
Details of Independent Advisors, if any	None
Any other matter to be highlighted	None
To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations.	
For and on behalf of the Committee of Independent Directors of IM+ Capitals Limited Sd/- Rahul Chaudhary Chairperson of the IDC DIN: 07871105	
Place: New Delhi	Date: September 05, 2020

CREST VENTURES LIMITED							
Registered Office: 111, Maker Chambers IV, 11 th Floor, Nariman Point, Mumbai - 400 021. Tel No: 022-4334 7000 Fax No: 022-4334 7002 CIN: L99999MH1982PLC102697 Website: www.crest.co.in Email: secretarial@crest.co.in							
EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 TH JUNE, 2020 (₹ in Lakhs)							
Sl. No.	Particulars	STANDALONE			CONSOLIDATED		
		Quarter ended		Year ended	Quarter ended		Year ended
		30.06.2020 Unaudited	30.06.2019 Unaudited	31.03.2020 Audited	30.06.2020 Unaudited	30.06.2019 Unaudited	31.03.2020 Audited
1	Total Income from Operations	689.20	767.67	3,501.35	1,394.51	1,519.40	6,757.83
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	157.69	208.21	914.93	268.90	354.25	1,507.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	157.69	208.21	914.93	268.90	354.25	1,507.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	105.17	164.89	600.15	275.77	923.82	4,519.33
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	144.59	105.66	483.43	311.96	865.47	4,389.59
6	Equity Share Capital	2,844.98	2,844.98	2,844.98	2,844.98	2,844.98	2,844.98
7	Reserves (excluding Revaluation Reserves as shown in the Audited Balance Sheet of the previous year)	-	-	30,397.79	-	-	54,290.92
8	Earning per share (EPS) (in ₹) (on Weighted Average number of shares) (Face Value of ₹10/- each)	0.37	0.58	2.11	0.97	3.25	15.89
9	Basic (in ₹)	0.37	0.58	2.11	0.97	3.25	15.89
10	Diluted (in ₹)	0.37	0.58	2.11	0.97	3.25	15.89
Notes: 1. After share of profit/(loss) of Associates 2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on September 05, 2020. 3. Previous quarter / year's figures have been regrouped / reclassified, wherever considered necessary. 4. The above is an extract of the detailed format of the Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The Quarterly Financial Results are available on the Company's website viz. www.crest.co.in and on the websites of BSE Limited and National Stock Exchange of India Limited viz. www.bseindia.com and www.nseindia.com respectively.							
For Crest Ventures Limited, Sd/- Vijay Chararia Managing Director [DIN: 00021446]							
Place : Mumbai	Date : September 05, 2020						

Authum Investment & Infrastructure Limited	
CIN: L51109MH1982PLC319008, Reg Add: 707, Raheja Centre, Free Press Journal Marg, Nariman Point, Mumbai - 400 021. Ph No: 02267472117 Website: www.authum.com, Email: authuminvest@gmail.com	
NOTICE OF 38 TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION	
NOTICE is hereby given that the 38 th (Thirty Eighth) Annual General Meeting ("AGM") of the Shareholders of Authum Investment & Infrastructure Limited ("the Company") will be held on Wednesday, 30 th September, 2020 at 4.00 p.m. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") & Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020, 17/2020 and 20/2020 dated April 08, 2020, April 13, 2020 and May 05, 2020 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 issued by the Securities and Exchange Board of India ("SEBI Circular") to transact the business, as set out in the Notice of the AGM which has been e-mailed to the Shareholders separately and also available on the website of the Company, viz., www.authum.com and on the website of the Stock Exchange where the Equity Shares of the Company is listed, i.e., BSE Limited at www.bseindia.com and on the website of Central Depository Services Limited ("CDSL") at www.evotingindia.com.	
Notice is also hereby given that pursuant to section 91 of the Companies Act, 2013 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, September 24, 2020 to Wednesday, September 30, 2020 (both days inclusive).	
Notice of the 38 th Annual General Meeting and the Annual Report 2019-20 are being displayed and made available on the website of the Company www.authum.com. These documents are also available for inspection by the Members at the Registered Office of the Company during working hours on any business day.	
Pursuant to the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, the Company is providing remote e-voting facility to its members to cast their vote by electronic means (Remote e-voting) on all of the businesses specified in the Notice, through e-voting services of Central Depository Securities Limited (CDSL). The notices will also be available on the website of CDSL www.evotingindia.com. The details pursuant to the Act are as under:	
(a) The Company has completed the dispatch of Notice of Annual General Meeting and other documents on/ by September 5, 2020 to those shareholders of the Company as on the record date, August 28, 2020.	
(b) Remote e-voting through electronic means shall commence from Sunday, September 27, 2020 (09:00 am) and ends on Tuesday, September 29, 2020 (05:00 pm).	
(c) The Board of Directors have appointed Mr. Mayank Arora, a proprietor of M/s. Mayank Arora & Co., Practising Company Secretary, as scrutineer to scrutinize the remote e-voting and voting process at the AGM in a fair and transparent manner.	
(d) Persons who have acquired shares and become members of the Company after the dispatch of notice and who are eligible shareholders as on the cut-off date i.e. Wednesday, September 23, 2020, may contact write to CDSL on the email id helpdesk.evoting@cdslindia.com.	
(e) A member may participate in the general meeting even after exercising his right to vote through remote e-voting, but shall not be allowed to vote again in the meeting.	
(f) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting.	
(g) In case of any queries or issues regarding attending AGM & e-Voting from the e-Voting System, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Nitin Kunder (022-23058738) or Mr. Mehboob Takhani (022- 23058543) or Mr. Rakesh Dalvi (022-23058542). All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, Central Depository Services (India) Limited (CDSL), A Wing, 25 th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call on 022-23058542/43.	
(h) Please keep your most updated email id registered with the Company/ your Depository Participant to receive timely communication.	
For Authum Investment & Infrastructure Limited Sd/- Hitesh Vora Company Secretary and Compliance Officer	
Place: Mumbai	Date: 5 th September, 2020

KESORAM KESORAM INDUSTRIES LIMITED	
Regd. Office: 9/1 R. N. Mukherjee Road, Kolkata - 700 001 CIN: L17119WB1919PLC003429 Phone: 033-2243 5453, 2242 9454, 2213 5121; Fax: 033-2210 9455 Website: www.kescorp.com; Email: corporate@kescoram.net	
NOTICE OF 101 ST ANNUAL GENERAL MEETING AND E-VOTING INFORMATION	
NOTICE is hereby given that the 101 st Annual General Meeting ("AGM") of the Members of Kesoram Industries Limited ("the Company") will be held on Tuesday, 29 th September, 2020 at 10:00 A.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") facility to transact the businesses as set out in the Notice of the AGM.	
In view of the continuing Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") has vide its General Circulars dated 8 th April, 2020, 13 th April, 2020 & 5 th May, 2020 and SEBI Circular dated 12 th May, 2020, permitted the holding of AGM through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with these Circulars and the relevant provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the AGM of the Members of the Company will be held through VC / OAVM. The Notice of AGM and the Annual Report for the FY 2019-20, inter-alia containing Board's Report, Auditor's Report and the Audited Financial Statements, have been sent only through electronic mode to all those Members whose e-mail addresses are registered with the Registrar & Share Transfer Agent of the Company / Depository Participant(s) in accordance with the aforesaid Circulars. Members may note that the Notice of the AGM and Annual Report of the Financial Year 2019-20 will also be available on the website of the Company at www.kescorp.com, website of the Stock Exchanges viz. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of the National Securities Depository Limited (NSDL) at www.evoting.nsdl.com respectively.	
Members can join and participate in the AGM through VC / OAVM facility only. Members participating through VC / OAVM facility shall be counted for the purpose of the Quorum. The instructions for joining the AGM through VC / OAVM are set forth in the Notice of the AGM.	
In compliance with the provisions of Section 108 of the Companies Act, 2013 read with the Rule 20 of the Companies (Management and Administration) Rules, 2014 and in accordance with the Regulation 44 of the SEBI Listing Regulations and Secretarial Standards on General Meeting (SS-2) issued by the Institute of Company Secretaries of India, Members have been provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic means through the e-Voting platform provided by NSDL and Members may follow the procedure as detailed in the Notes to the Notice of the AGM.	
1) Cut-Off Date for determining the eligibility of Members for voting through remote e-Voting and Voting at the AGM.	Tuesday, 22 nd September, 2020
2) Day, date and time of Commencement of remote e-Voting	Saturday, 26 th September, 2020 at (9.00 a.m. IST)
3) Day, date and time of end of remote e-Voting	Monday, 28 th September, 2020 at (5.00 p.m. IST)
Any Person who acquires shares of the Company and becomes a Member of the Company after dispatch of the Annual Report for the Financial Year 2019-20 (including Notice of AGM) and holding shares as on the Cut-Off Date i.e. 22 nd September, 2020, may follow the procedure as provided in the Notice of the AGM for obtaining the Login ID and Password for e-Voting.	
Only those Members, who will be present in the AGM through VC / OAVM facility and have not cast their vote through remote e-Voting are eligible to vote at the AGM. Once a Member cast vote on a Resolution, s/he shall not be allowed to change it subsequently. However, Members who have voted through remote e-Voting will be eligible to attend the AGM. Members will be able to attend the AGM through VC / OAVM or view the live webcast of AGM by logging on the website of NSDL at www.evoting.nsdl.com using their secure Login credentials. Instructions for the Members for attending the AGM through VC / OAVM is provided in the Notes to the Notice of the AGM aforesaid.	
The Resolutions proposed will be deemed to have been passed on the date of the Annual General Meeting subject to receipt of the requisite number of votes in favour of the Resolutions.	
Ritu Bajaj, a Practising Company Secretary (ICSI CP No. 11933) has been appointed as the Scrutinizer by the Company to scrutinize entire e-Voting process in a fair and transparent manner.	
The results of e-Voting will be declared within 48 hours from the conclusion of the AGM by the Company and results so declared along with the consolidated Scrutinizer's Report will be placed on the Company's website at www.kescorp.com, NSDL's website at www.evoting.nsdl.com and also communicated to the website of the Stock Exchanges viz. BSE Limited at www.bseindia.com, National Stock Exchange of India Limited at www.nseindia.com and The Calcutta Stock Exchange Limited at www.cse-india.com.	
In case of any query / grievances with respect to remote e-Voting, Members may refer to the Frequently Asked Questions (FAQs) for Shareholders and Remote e-Voting User Manual for Shareholders available under the Downloads section of NSDL's e-Voting website or contact Mr. Amit Vishal, Senior Manager / Ms. Pallavi Mhatre, Manager, NSDL, Trade World, "A" Wing, 4 th Floor, Kamala Mills Compound, Lower Parel, Mumbai 400 013 at telephone no. +91 22-4994360 / 022 - 24994545 or toll free no. 1800 - 222 - 990 or E-mail: evoting@nsdl.co.in.	
For Kesoram Industries Limited Sd/- Kaushik Biswas Company Secretary	
Date : 6 th September, 2020	Place: Kolkata

VIVO BIO TECH LIMITED	
Regd office: 8-2-672/5&6, 3rd Floor, Ilyas Mohammed Khan Estate, Road #1, Banjara Hills, Hyderabad-500 034, Telangana State. Tel: 040-2331-3288 Email: investors@vivobio.com, Web: www.vivobio.com CIN: L65933TG1987PLC007163	
Notice of the 33 rd Annual General Meeting, E-Voting and Book Closure	
Notice is hereby given that the 33 rd Annual General Meeting ("AGM") of the members of M/s. VIVO Bio Tech Limited ("The Company") will be held on Monday, 28 th September, 2020 at 3.30 PM. (IST) via Video Conferencing ("VC Facility") / Other Audit Visual Means ("OAVM") Only, to transact the business set out in the Notice of AGM. In accordance with the General Circulars issued by the Ministry of Corporate Affairs vide dated 8 th April, 2020, 13 th April, 2020 and 5 th May, 2020 (Collectively referred to as MCA Circulars) and the Securities and Exchange Board of India (SEBI) Circular dated 12 th May, 2020, the company has emailed the Notice of the 33 rd AGM along with the link of the Annual Report for FY 2020, through electronic mode only, to those members whose e-mail addresses are registered with the company or Registrar & Transfer Agent (RTA) M/s. Aarthi Consultants Private Limited. The requirement of sending physical copies of Annual Report has been dispensed with. The Annual Report of the Company for FY20 Interim containing the Notice of the 33 rd AGM has been uploaded on the website of the company at http://www.vivobio.com/annual_report.php and may also be accessed from the relevant section of the website of the stock exchange i.e. BSE Limited at www.bseindia.com and on website of Central Depository Services Limited at www.evotingindia.com and on the website of the Registrar and Share Transfer agent M/s. Aarthi consultants Private Limited at http://www.aarthiconsultants.com/investor_services	
Remote E-Voting	
In compliance with Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time, Secretariat Standard-2 on General Meetings issued by The Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time, the Company is providing to the members the facility to exercise their right to vote at the 33 rd AGM by electronic means only before the AGM. During the proceedings of the AGM for this purpose, the company has appointed CDSL for facilitating voting through electronic means.	
The detailed instructions for e-voting are given in the Notice of AGM. Members are requested to note the following:	
a) The Remote e-voting will commence on Thursday, 24 th September, 2020 (9.00 a.m. IST) and will end on Sunday, 27 th September, 2020 (5.00 p.m. IST). The e-voting module shall be disabled by CDSL for voting thereafter and members will not be allowed to vote electronically beyond the said date and time.	
b) The Cut-off date for the purpose of e-voting shall be 21 st September, 2020.	
c) Persons who have acquired shares and become members of the company after the dispatch of Notice and who are eligible shareholders as on the cut-off date 21 st September, 2020 may contact investors@vivobio.com or info@arthiconsultants.com to obtain login id and password. However if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing user id and password to cast the vote.	
d) Facility of voting through electronic voting system shall be made available during the proceedings of the AGM. Members attending the AGM through VC/OAVM who have not already cast their vote by remote e-voting shall be able to exercise their right during the AGM.	
e) Members who have already cast their vote by remote e-voting system prior to the AGM will be eligible to participate at the AGM but shall not be entitled to cast the vote again on such resolution (s) for which the member has already cast the vote through remote e-voting prior to the AGM.	
f) The manner of voting remotely for members holding shares in dematerialised mode, physical mode and for members who have not registered their email ids is provided in the Notice of AGM.	
g) Members who have not registered their e-mail addresses are requested to register their e-mail addresses with respective deposit participants and members holding shares in physical mode are requested to update their email addresses with company's Registrar and Share transfer agent M/s. Aarthi consultants Private Limited at http://www.aarthiconsultants.com/investor_services to receive copies of Annual Report 2019-20 along with Notice of 33 rd AGM, instructions for remote e-voting and instructions for participating in the AGM through VC.	
h) In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com , under help section or write an email to helpdesk.evoting@cdslindia.com or call 1800225533 or contact Registrar and Share transfer Agent M/s. Aarthi Consultants Private Ltd at 040-26738111, info@arthiconsultants.com.	
i) All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25 th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call 1800225533.	
Book Closure	
Notice is further given pursuant to section 91 of the Companies Act, 2013 read with rules framed thereunder, as amended from time to time and regulation 42 of SEBI (LODR) Regulations, 2015 that the Register of Members and Share Transfer Books of the Company will remain closed from 22 nd September, 2020 to 28 th September, 2020 (both days inclusive) for the purpose of AGM.	
By order of the Board of Directors For VIVO Bio Tech Ltd Sd/- A.Aarthik Company Secretary M.No.A44462	
Date: 06.09.2020	Place: Hyderabad

SANATHNAGAR ENTERPRISES LIMITED	
CIN: L99999MH1947PLC252768 Regd. Off.: 412, Floor-4, 17 ^g , Vardhaman Chamber, Cavasji Patel Road, Hornimran Circle, Fort, Mumbai - 400001. Tel.: 022-61334400 Fax: 022-23024550 Website: www.sanathnagar.in, E-mail: investors.se@lodhagroup.com	
NOTICE OF 73 rd ANNUAL GENERAL MEETING (AGM) AND E-VOTING INFORMATION	
Notice is hereby given that the 73 rd Annual General Meeting (AGM) of the Members of the Company is scheduled to be held on Wednesday, September 30, 2020, at 11.00 a.m. through video conferencing / Other Audio Visual Means to transact the business as mentioned in the notice convening the said AGM. The deemed venue for the AGM shall be the Corporate Office of the Company at 10 th Floor, Lodha Excelus, N. M. Joshi Marg, Mahalaxmi, Mumbai 400011.	
The Notice and Annual Report have been sent to the shareholders whose emails IDs are registered with the Company/Depository Participants. The Company has, on September 05, 2020, completed dispatch of Notice of AGM along with the Annual Report and communication relating to Remote E-voting inter-alia containing user ID and Password to the Members of the Company. Members may note that the Notice of AGM and Annual Report are available on the website of the Company at www.sanathnagar.in .	
Further, in compliance with the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Listing Regulations, the Company is pleased to provide Remote E-voting facilities to its Members enabling them to cast their vote electronically for all the resolutions as set in the AGM Notice dated Tuesday, June 9, 2020. The Company has availed the Remote E-voting services of National Securities Depository Limited (NSDL). The Company has appointed Mr. Shrawan Gupta, Practising Company Secretary, as scrutineer for conducting the Remote E-voting process in fair and transparent manner. The E-voting period commences on Sunday, September 27, 2020 (9:00 A.M.) and ends on Tuesday, September 29, 2020 (5:00 P.M.). The Remote E-voting module shall be disabled by NSDL for voting thereafter and the Remote E-voting shall not be allowed beyond the said date and time. The voting rights of Members shall be as per the number of equity shares held by the members as on the cut-off date i.e. Wednesday, September 23, 2020. The Notice has been sent to all the Members, whose names appeared in the Register of Member / Record of Depositories as on Friday, 04 th September, 2020.	
Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of the AGM and holds shares as of the cut-off date i.e. Wednesday, September 23, 2020, may obtain login ID and password by sending a request at https://www.evoting@nsdl.co.in . However, if the member is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and Password for casting the vote through Remote E-voting. Members who have cast their vote by Remote E-voting prior to the AGM may also attend the AGM on Wednesday, September 30, 2020 but shall not be entitled to cast their vote again.	
A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Wednesday, September 23, 2020 only shall be entitled to avail the facility of remote e-voting.	
Members who would like to express their views or ask questions during the meeting will be required to register themselves as speaker by sending e-mail to the Company Secretary at investors.se@lodhagroup.com from their registered e-mail address, mentioning their name, DP ID and Client ID / folio number and mobile number. Only those Members who have registered themselves as speaker by 10.30 a.m. on Monday, 28 th September, 2020 will be able to speak at the meeting. Further, Members who would like to have their questions / queries responded to during the AGM are requested to send such questions / queries in advance within the aforesaid date and time, by following similar process as stated above.	
Queries	Manner of registering E-mail ID
Members who need assistance before or during the AGM with the use of technology can: • Send a request at evoting@nsdl.co.in • Send an e-mail to toll free number : 1800 222 990 or • Contact : Ms. Pallavi Mhatre, Manager, NSDL, at the designated e-mail: evoting@nsdl.co.in or at telephone no. +91 22 2439 4545 or • Contact Ms. Sarita More, Assistant Manager, NSDL at the designated e-mail ID: evoting@nsdl.co.in or at telephone number +91 22 2439 4890	For Members Holding shares in physical form: Members of the Company holding equity shares